

1	2	3	4
24.	Sikkim	2.7	3.54
25.	Tamil Nadu	17.1	19.95
26.	Tripura	6.4	6.42
27.	Uttarakhand	6.6	9.27
28.	Uttar Pradesh	10.7	12.75
29.	West Bengal	19.0	22.74
30.	Andaman and Nicobar Islands	5.5	4.28
31.	Chandigarh	10.7	13.91
32.	Dadra and Nagar Haveli	29.1	46.79
33.	Daman and Diu	27.5	62.80
34.	Lakshadweep	9.2	4.18
35.	Puducherry	17.3	17.53
	ALL INDIA	11.0	12.60

Source: NSS Survey Reports, 2009-10, 2011-12

#### **Scheme for welfare of migrant workers**

682. SHRIMATI SASIKALA PUSHPA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has any scheme for the welfare of migrant labourers;
- (b) if so, the details thereof, and the amount of money sanctioned/released and utilized during the last two years and this year;
- (c) whether Government maintains any separate registry for such migrant labourers, if so, the details thereof; and
- (d) whether Government has conducted any study to assess the standard of living of migrant labourers and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) and (b) There is no specific scheme exclusively for the welfare of migrant labourers. However, in order to regulate the employment of Inter-State migrant workmen and to provide for their conditions of service, the Government has enacted the Inter-State Migrant Workmen (Regulation

of Employment and Conditions of Service) Act, 1979. The Act *inter-alia* provides for payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. to these workers. As per Section 13 of the Act, the wage rates, holidays, hours of work and other conditions of service of an inter-State migrant workman shall be the same as those applicable to other workmen.

Further, the Government has enacted the Unorganized Workers' Social Security Act, 2008 to provide for social security and welfare of unorganized workers which includes migrant workers also.

The Act has come into force *w.e.f* 16th May, 2009. The Act provides for formulation of schemes by the Central Government for different sections of unorganized workers on matters relating to:

- (i) life and disability cover'
- (ii) Health and maternity benefits'
- (iii) Old age protection; and
- (iv) Any other benefit as may be determined by the Central Government.

The Act also provides for formulation of schemes by the State Governments relating to provident fund, employment injury benefits, housing, educational schemes for children, skill upgradation, funeral assistance and old age homes by the State Government.

The Government has launched Rashtriya Swasthya Bima Yojana (RSBY) to provide health insurance coverage for certain categories of unorganized workers which include migrant workers also.

- (c) No such data is maintained at the Central level.
- (d) The Central Government has not conducted any study to assess the standard of living of migrant labourers.

#### **Number of graduate and under-graduate unemployed**

683. SHRI RAM KUMAR KASHYAP : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State/Union Territory-wise total number of graduate and under-graduate unemployed in the country as on date;
- (b) the total number of jobs created by Government during the last nine months in public and private sectors; and